

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA 4/2007 in CIVIL APPEAL NO. 2903 OF 2001

R.S. GARG

Appellant (s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(With appln(s) for modification/clarification and office report)

Date: 02/04/2007 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE MARKANDEY KATJU

For Appellant(s)

Mr. Amit Sharma, Adv.

Mr. Anupam Lal Das, Adv.

For Respondent(s)

Mr. Prashant Kumar, Adv.

Mr. Pramod Swarup, Adv.

Mr. Pradeep Misra ,Adv

UPON hearing counsel the Court made the following

O R D E R

We are not inclined to entertain other modifications/clarifications as sought for in the interlocutory application except

that date in the penultimate line of para 1 of the Judgment dated 27/7/2006 may

be read as '24.4.1997' instead of '24.5.1997'.

I.A. is disposed of accordingly.

(Meenu Sethi)
Court Master

(Pushap Lata Bhardwaj)
Court Master

Signed order is placed on the file

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

I.A.No.4

In

CIVIL APPEAL NO.2903/2001

R.S. Garg

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Appellant/Applicant

Versus

State of Uttar Pradesh & Ors. ...Respondent

ORDER

We are not inclined to entertain other modifications/clarifications as sought for in the interlocutory application except that date in the penultimate line of para 1 of the Judgment dated 27/7/2006 may be read as '24.4.1997' instead of '24.5.1997'.

I.A. is disposed of accordingly.

.....J.

[S.B. SINH

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...J.

[MARKAND

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KATJU]

New Delhi,

April 2, 2007